

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.20568 of 2017

(Arising out of the Order in Appeal - COC-EXCUS-APP-401-16-17, dated -
30/12/2016 passed by the Commissioner (Appeals), Customs, Central
Excise and Service Tax, Cochin)

M/s Muthoot Finance Limited.

Muthoot Chambers, Opposite Saritha Theatre,
Banerji Road, ernakulam, KERALA-682018

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R. Building, I.S. Press Road,
Cochin-682018

Respondent(s)

APPEARANCE:

Mr. Abijith., Advocate for the Appellant
Mr. K. Vishwanatha, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No.20481/2023

Date of Hearing: 31/05/2023

Date of Decision: 31/05/2023

As Per Bench

Learned Counsel for the appellant submits that they have availed the
Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for

the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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